

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 15

IA 3271/2022 IA 3098/2022 IA 1009/2022 IA 3921/2022 IA 1626/2023 In
CP(IB)1632/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.10.2023

NAME OF THE PARTIES: VISTRA ITCL INDIA LIMITED V/s
SATRA PROPERTIES INDIA LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

Mr. Vaibhav Gaggar, Advocate a/w Mr. Yahya Batatawala, Advocate appeared for the Applicant in IA No. 3271/2022, 3038/2022 & 1009/2022.

Mr. Akshay Petkar, Advocate a/w Mr. Devarajan Raman, Advocate appeared for the Applicant in IA No. 3098/2022.

Mr. Amit Tungare, Advocate appeared for the Resolution Professional in all IAs'.

Mr. Saurabh Kshirsagar i/b Maniar Srivastava Associates appeared for the Respondent no. 1 in IA No. 1626/2023.

Ms. Gayatri Mohite, Advocate a/w Mr. Shlok i/b Parinam Law Associates appeared for the Respondent no. 5 in IA No. 1626/2023 and Respondent no. 3 in IA No. 3921/2022.

IA No. 3921/2022 & IA 1626/2023 –

1. Last chance to the Respondents to file reply within three weeks, failing which no further liberty shall be granted.
2. Respondents shall be set ex-parte on that day.

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IA No. 3271/2022 –

1. Mr. Akshay Petkar, Learned Counsel appearing for the Applicant.
2. Mr. Vaibhav Gaggan, Learned Counsel appearing for the Resolution Professional.
3. Mr. Devarajan Raman, Learned Counsel appeared for the Erstwhile RP.
4. Registry is directed to issue notice to the RBL Bank and IndusInd Bank to apprise this Bench about the exact date of the cheque which was encashed.
5. Two weeks' time granted to the Banks to comply the order.
6. List this IA along with remaining IAs' on **04.12.2023** for hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Sapna